

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

been. Defect at preface may be
 In stead of filing legible
 copies, the counsel has made
 corrections ~~in~~ by hand.

Submitted for consideration
 re: requests of application.

h

1/4/04

Other defects may be
 removed.

h

01.04.04.

S.O.(J)

Other defects removed.

h

1/4/04.

For ~~Admission~~ copy sent.

Baner

h

1/4/04.

ref.

Notice a/w copy of
 order off. 2/4/04 issued
 to all the resp'ts. by
 Regd. A-D. Posts. The
 same copy of order
 issued to the counsel
 for both side.

h

h 2/4/04
 S.O.

2/4/04

Order dated 05.10.04

By filing a memo dated 1.10.04, the
 Advocate for the applicant states that the
 grievances of the applicant, as raised in this
 O.A., has already been met during the
 pendency of this O.A. A copy of said memo
 dated 1.10.04 has already been served on
 Mr. B.N.Udgata, Ld. Additional Standing
 Counsel appearing for the Respondents.

Heard. On the face of the fact that
 the grievance of the applicant as raised
 in O.A. has already been resolved, this
 case has become infructuous, which is
 disposed of accordingly.

Vice Chairman

Member(J)